CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD BENCH,
ALLAHABAD.

....

CONTEMPT PETITION NO. 39 of 2000

In

ORIGINAL APPLICATION NO. 113 of 1998. this the 19th day of July 2001.

HON'BLE MR. S. DAYAL, MEMBER (A) HON'BLE MR. RAFIQ UDDIN, MEMBER (J)

Munna Singh, S/o Sri Saheb Singh, R/o Nagla Padi Nai Abadi, Post Dayalbagh, District Agrast present posted as Postman Civil Lines, Agra.

Applicant.

By Advocate : Sri B.L. Verma.

versus.

- 1. Sri P. Gopi Nath, Post Master General, Agra.
- 2. Sri B.K. Verma, SSPO, Agra.
- 3. Sri Babu Lal, ASP (Central), Agra.
- 4. Sri P.S. Chauhan, Dy. Post Master, Agra.

Respondents.

By Advocate : Sri D.S. Shukla.

ORDER (ORAL)

S.DAYAL, MEMBER (A)

This contempt petition has been filed for punishing the respondents for wilful disobedience of the order passed by this Tribunal in O.A. no. 113/98 on 1.3.2000.

2. By the said order, the impugned order of transfer dated 5.1.98 was quashed. The applicant claims to have approached the respondent no.2 on 16.3.2000 for taking him back on duty, but he was not allowed to join.

- 3. The respondents have filed Counter affidavit and have stated that the applicant was allowed to join his duties on 22.8.2000.
- 4. We find that although the order of the Tribunal stands complied with now, but there has been delay in the said compliance from 16.3.2000 to 22.8.2000. do not proceed against the respondent no.2 for contempt subject to the stipulation that the applicant shall be paid salary for the period from 16.3.2000 to 22.8.2000 when he was not allowed to join his duties. The contempt proceedings is dropped and notices issued to the respondent is hereby discharged.

MEMBER (J)

MEMBER (A)

GIRISH/-